

(M)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD
C.P.
M.A.NO.315/96 in O.A.NO.69/95

in O.A.NO.617/94

Between:

Date of Order: 6.6.96.

1. The General Manager, South Central Railway, Secunderabad.
2. The Chief Personnel Officer, South Central Railway, Secunderabad.
3. The Member(Staff), Railway Board, Rail Bhavan, New Delhi.

Applicants/Respondents.

And

1. B.Yadagiri
2. M.Budhanand
3. P.M.Babu Rao

Respondents/Applicants

Counsel for the Applicants : Mr.N.V.Ramana Addl. Secy.
Counsel for the Respondents : Mr.G.V.Subba Rao,

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE TRIBUNAL MADE THE FOLLOWING ORDER:

Heard Mr.G.V.Subba Rao, learned counsel for the respondents.

2. The respondents in this OA have filed this MA for extention of time for implementation of the judgement in the AA till the SLP is disposed of in CC No.3243/96 pending in the Supreme Court.

3. Earlier they filed the CP.69/95 which was disposed of vide order dt.7-12-95 wherein it is stated as follows:-

"If special mention is not going to be made in the Apex in Court by the end of February 1996, for prayer for stay, the same has to be paid with interest at the rate of 12% per annum, from 1-3-96.

4. In view of the above order of this Court in the CP.69/95 the applicants cannot now ask for extention of time till the SLP is disposed of. Hence, the petition for extention of time is dismissed. No costs.

D.R.
DEPUTY REGISTRAR (J)

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